

SHRI CHITTA BASU : The Government has appointed an administration for this and it is the duty of the Central Government to see that those complaints are properly examined.

AN HON. MEMBER : This should come under Industrial Disputes Act, Sir.

SHRI CHITTA BASU : Sir, would the Hon. Minister assure the House that Government will take proper action and reply should be given to us in the next session of the House ?

SHRIMATI SHEILA KAUL : Sir, there was a complaint. Previously there was something and some Administrator had been sent there. There have been complaints about the land there ; and the people have not been able to keep pace with the aspirations of that place. They wanted to go there for peace. The complaints, as I said are about non-availability of food, which they have asked the Tamil Nadu Government to provide to them ; and it is also about the transactions of different land pieces. These are the two complaints.

WRITTEN ANSWERS TO QUESTIONS

*** Permission for manufacture of various Chief formulations in Haryana**

*479. **SHRI GANGADHAR S. KUCHAN :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the officials of the Central Drug Control Organisation alongwith the officials of Haryana Government carry out joint inspections of drug units before any permission is granted to manufacture any drug in the Haryana State ;

(b) whether it is also a fact that the Central Government have recently directed the Haryana Government to withdraw permissions for various chief formulations granted by the Government of Haryana ; and

(c) if so, whether the joint inspections had taken place in these cases and if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) Joint pre-licencing inspections of manufacturing premises are carried out in specific cases on the request of the State Authorities to the Central Drugs Standard Control Organisation for such inspection.

(b) In May, 1981, the Drug Controller (India) advised the Haryana State Drug Controller to ensure that formulations which were found not to contain ingredients in prophylactic/therapeutic quantities or which were "mis-branded" were not produced.

(c) No, Sir. No such request came for joint inspection.

Child Welfare Schemes sponsored by Central Government

*480. **SHRI QAZI SALEEM :** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Central Government sponsored Child Welfare Schemes are not working properly in the States of Maharashtra and Gujarat; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) and (b) Two Centrally sponsored